

are shared between the cane growers and sugar producers in the ratio of 50:50 as per the detailed formula given in the Schedule. The implementation of these provisions has to be ensured by the field agencies of the State Governments.

#### Foreign Investment Board

3254. SHRI GURUDAS KAMAT: Will the PRIME MINISTER be pleased to state:

(a) whether the Foreign Investment Board (FIB) has been scrapped;

(b) if so, the reasons therefor;

(c) whether the cases pending with the FIB have been referred to some other bodies; and

(d) if so, the names of those bodies?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) to (d). Yes Sir. To reduce multiplicity in Approval Boards for applications for foreign collaboration, Government have abolished, with effect from October 14, 1991, the Foreign Investment Board and its functions have been entrusted to the Project Approval Board.

[Translation]

#### Mishaps in Mines

\*3255. SHRI SURYA NARAIN YADAV: Will the PRIME MINISTER be pleased to state:

(a) the details of Mine mishaps which occurred in the country during the year 1990-91;

(b) the scientific measures adopted by the Government to check recurrence of such mishaps in mines; and

(c) the details in this regard?

DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) Details of accidents in mines accrued in the country during the year 1990-91 are as follows:

(i)	Fatal accidents	225
(ii)	Accidents involving serious bodily injuries.	1247

(b) and (c). The provisions for regulating safety, health and welfare aspects of workers employed in mines are contained in the Mines Act, 1952 and the rules and the regulations framed thereunder. Provisions under the Coal Mines Regulations 1957, the Metaliferous Mines Regulations, 1961 and the Oil Mines Regulations, 1964 deal with the technical and scientific measures for prevention of accidents in mines. The safety provisions are reviewed from time to time to take care of situations arising out of introduction of new technology.

#### Inquiry into Purchase of Wheat by F.C.I.

3257. DR. PARSHURAM GANGWAR: Will the Minister of FOOD be pleased to state:

(a) whether the Government have conducted an enquiry into the wheat purchased by the Food Corporation of India and stored in the building of Narmal School and other godowns in Pilibhit (Uttar Pradesh);

(b) if so, the outcome thereof; and

(c) the action taken against the persons found guilty?

THE MINISTER OF STATE IN THE MINISTRY FOOD (SHRI TARUN GOGO): (a) F.C.I. had investigated the damage

caused to the wheat stocks stored under CAP in Mandi yard and Narmal School at Pilibhit Town (U.P.) by unprecedented floods during second week of July, 1990.

(b) The wheat stocks were affected due to sudden release of flood water from Nanaksagar Dam engulfing Pilibhit Town on 10.7.1990. Some of the bottom layers of stacks were affected and a quantity of 4159 bags weighing 274.9 MT was found damaged. No complaint regarding stealing of wheat from these CAP godowns was received.

(c) Since the wheat stocks were damaged by flood, no FCI official was held responsible for such a natural calamity.

[English]

#### Reservation of Dealership of P.S.U.s. for SC/ST

3258. SHRI MUKUL BALKRISHNA WASNIK: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have decided to reserve dealerships and distributorships of Public Sector Units for Scheduled Castes and Scheduled Tribes; and

(b) if so, the details of guidelines issued in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. K. THUNGON): (a) and (b). So far 25% dealership and distributorship in fertiliser and petroleum products including cooking gas in the Public Sector have been reserved for persons belonging to SCs/STs. Department of Heavy Industry is currently carrying on an exercise to examine whether any other dealerships/distributorships in the various Public Sector Undertakings under its charge could be reserved for SCs/STs.

[Translation]

#### Expenditure on Rural Development Programme in Uttar Pradesh

3259. SHRI HARIKEWAL PRASAD: Will the PRIME MINISTER be pleased to state:

(a) the expenditure proposed to be incurred on rural development programmes in Uttar Pradesh during the year 1991-92;

(b) the amount proposed to be spent on education and health;

(c) whether the Uttar Pradesh Government has utilised the full amount allocated last year; and

(d) if not, the reasons therefor?

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAMBHAI H. PATEL): (a) An amount of Rs. 265.52 crores is proposed to be incurred for various rural development programmes in Uttar Pradesh during the year 1991-92.

(b) An amount of Rs. 202.76 crores and Rs. 95.02 crores are proposed to be spent on education and health respectively.

(c) Actual expenditure incurred during the year 1990-91 has not yet been received from the State Government.

(d) Question does not arise.

#### Development of Hilly Districts of Rajasthan

3260. SHRI AYUB KHAN: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether some districts of Rajasthan are included in hilly areas to which facilities are provided by the Union Government;